

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR.HRISHIKESH ROY
&

THE HONOURABLE MR. JUSTICE A.K.JAYASANKARAN NAMBIAR

MONDAY, THE 22ND DAY OF JULY 2019/31ST ASHADHA, 1941

W.P(C).No.10987 OF 2019

PETITIONER:

SUO MOTU
PROCEEDINGS INITIATED TO MONITOR THE INVESTIGATION
WITH RESPECT TO THE INCIDENT OF CHILD ABUSE AT
THODUPUZHA AND FOR ENSURING EFFECTIVE SYSTEMIC
MECHANISMS AGAINST EVERY KIND OF CHILD ABUSE.

RESPONDENTS:

- 1 THE STATE OF KERALA
REPRESENTED BY ITS CHIEF SECRETARY,
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-695 001.
- 2 THE STATE POLICE CHIEF,
POLICE HEADQUARTERS, THIRUVANANTHAPURAM-695 001.
- 3 THE DISTRICT POLICE CHIEF,
DISTRICT POLICE OFFICE IDUKKI, KUILIMALA,
PAINAV P.O., PIN-685 603.
- 4 THE SPECIAL SECRETARY,
DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT,
GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-695 001.

BY SRI.SUMAN CHAKRAVARTHY, SR. PUBLIC PROSECUTOR
BY DIRECTOR GENERAL OF PROSECUTION

THIS WRIT PETITION (CIVIL) HAVING BEEN FINALLY HEARD ON
22.07.2019, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:

J U D G M E N T

Hrishikesh Roy, C.J.

In pursuant to our last order dated 8.4.2019, the Deputy Superintendent of Police, Thodupuzha, has filed a detailed statement on 15.5.2019 on the torture of two children, leading to eventual death of one, by the friend of the children's mother. The perpetrator *Arun Anand* is now in police custody.

2. As can be seen, the elder child, who succumbed to the injuries on 6.4.2019, had suffered skull and brain damage and total 42 contusions and injuries were found all over his body, at the time of inquest. In connection with this, the *Crime No.442/2019* is registered in the Thodupuzha Police Station. Next the *Crime No.459/2019* was registered under various Sections of the *Indian Penal Code* [IPC] as also under the *Protection of Children from Sexual Offences Act* against the accused *Arun Anand*, when it was revealed that he had sexually abused the younger child. When unauthorised withdrawal of money from the Federal Bank Branch of Thodupuzha, deposited in the name of the child was noticed, the third case i.e., *Crime No.569/2019* was registered against the same accused, under *Section 420* of the *IPC*.

3. Adverting to the above developments, the learned Public Prosecutor

Sri.Suman Chakravarthy would submit that the Police had already concluded the investigation in all three cases, final reports are submitted and at this stage the committal proceedings is pending. He then submits that the police have investigated this case with utmost expediency, and considering the magnitude of the crime and the abuse of young children by the accused, it would be appropriate if a speedy conclusion of the trial can be ensured.

4. Having considered the above, we feel that the police have conducted expeditious investigation of the cases. We therefore close this proceedings with the observation that the Committal Process as also the Trial of the cases should be concluded expeditiously, by all concerned. With this order, the proceedings are closed.

Hand over.

**Sd/-
HRISHIKESH ROY
CHIEF JUSTICE**

**Sd/-
A.K.JAYASANKARAN NAMBIAR
JUDGE**

prp/22/7/19

APPENDIX

PETITIONER'S EXHIBITS:

ANNEXURE A	NEWSPAPER REPORT DATED 30.03.2019 PUBLISHED IN THE NEW INDIAN EXPRESS DAILY.
ANNEXURE B	NEWSPAPER REPORT DATED 30.03.2019 PUBLISHED IN THE HINDU DAILY.
ANNEXURE C	NEWSPAPER REPORT DATED 30.03.2019 PUBLISHED IN THE NEW INDIAN EXPRESS DAILY.
ANNEXURE D	NEWSPAPER REPORT DATED 31.03.2019 PUBLISHED IN THE HINDU DAILY.
ANNEXURE E	NEWSPAPER REPORT DATED 31.03.2019 PUBLISHED IN THE NEW INDIAN EXPRESS DAILY.

RESPONDENTS EXHIBITS: NIL.

//TRUE COPY//

P.S. TO JUDGE